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FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation B of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF PRIDE HOTELS LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	PRIDE HOTELS LIMITED
2. Date of incorporation of corporate debtor	01/02/1983
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55200DL1983PLC219781
5. Address of the registered office and principal office (if any) of corporate debtor	Asset 5A, Hospitality District, Delhi Aerocity, Indra Gandhi International Airport, New Delhi 110037
6. Insolvency commencement date in respect of corporate debtor	Date of Order is 24/08/2022 (Copy of order received via email dated-25/08/2022)
7. Estimated date of closure of insolvency resolution process	19/02/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prassan Navin Kumar Sinha- IBBI/IPA-002/IP-N01197/2021-2022/13971
9. Address and e-mail of the interim resolution professional, as registered with the Board	F-242B Third Floor, Mangal Bazar, AVP Public School, Laxmi Nagar, East Delhi, New Delhi-110092 Email: csprassan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KRS Legal, Level-4, Delite Cinema Building, Asaf Ali Road, Delhi 110002. email id-pridehotelscirp2022@gmail.com
11. Last date for submission of claims	08/09/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	1.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Sanjay Gupta, IBBI/IPA-002/IP-N00882-C01/2017-18/10354
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the PRIDE HOTELS LIMITED on 24/08/2022 (email copy of order received on 25/08/2022). The creditors of PRIDE HOTELS LIMITED, are hereby called upon to submit their claims with proof on or before 08/09/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

sd/-
PRASSAN NAVIN KUMAR SINHA
Interim Resolution Professional
IBBI/IPA-002/IP-N01197/2021-2022/13971
AFA valid upto 14/02/2023

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Place : New Delhi

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